

eCourts MMP – Agenda and Agenda Notes, Steering Committee Meeting, November 2008.

Letter sent from Shri AHN Sinha, Technical Director, NIC, Delhi to Shri Bhagwati Prasad DE (Broadband), NTR, BSNL, Delhi

NO: NIC/Courtis Div/2008/vet/1

8th April, 2008

To:

Shri Bhagwati Prasad
DE (Broadband), NTR
O/o CGM 'NTR' 7th Floor, Kidwai Bhawan
Bharat Sanchar Nigam Ltd
Janpath New Delhi – 11 00 01

Sub: Regarding shifting of Broad Band/Dialup connectivity under e-courts project at various District & Subordinate Courts across the country.

Dear Sir,

It is observed that whenever judicial officers shifts residence or get transfer they are requesting BSNL/NIC to provide BB connectivity to new phone number. As per current practice they are either requesting NIC, HQRS, New Delhi or NTR BB, New Delhi to process the same. To avoid delay in such cases it is proposed that whenever a Judicial Officers is transferred from one place to another, the local BSNL may transfer the exiting BB/Dial up facility at such place of transfer, if a copy of transfer order along with recommendation of the District Judge is sent to them.

You are requested to provide broad band connections as per agreed plan under the project.

Yours faithfully
(A H N Sinha)
Technical Director
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